

(3)

23/2/1995

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. T.L. Verma, J.M.

The learned counsel for the applicant has requested for adjournment due to illness. On the earlier occasion, the case was adjourned on his request. On 5.1.1995, the counsel was heard on admission. It was observed that the case is time barred.

The case be adjourned and listed for admission on 27.3.1995. In case, none ~~xxxxxx~~ appears on behalf of the applicant on the next date, an appropriate order shall be passed in this case.

JK
J.M.

WL
A.M.

am/

(4)

27.03.95 Hon. Mr. Justice B.C. Saksena, VC
Hon. Mr. S. Das Gupta, A.M.

The list has been revised twice. The case was called out, none responded on behalf of the applicant. Keeping in view the order passed on 23.2.95, the OA ~~is~~ is dismissed for non prosecution and also on the ground of being barred by delay.

WL
AM.

BCR
VC

Chw/